

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of articles 102 and 191)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BAPUSAHEB PARULEKAR: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

(Amendment of second Schedule).

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI R. K. MHALGI: I introduce the Bill.

UNEMPLOYMENT RELIEF (AGE  
BAR EXEMPTION AND OTHER  
AMENITIES) BILL\*

SHRIMATI GEETA MUKHERJEE (Pauskura): Sir, I beg to move for leave to introduce a Bill to provide unemployment relief, age bar exemption, exemption from application fee to apply for jobs and various other amenities to the registered unemployed.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide unemployment relief, age bar exemption, exemption from application fee to apply for jobs and various other amenities to the registered unemployed."

*The motion was adopted.*

SHRIMATI GEETA MUKHERJEE: I introduce the Bill.

CANTONMENTS (AMENDMENT)  
BILL\*

(Amendment of Section 15 etc.)

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Cantonments Act, 1924."

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

CITIZENSHIP (ACQUISITION BY  
RELIGIOUS MINORITIES FROM  
BANGLADESH) BILL\*

SHRI R. P. YADAV (Madhepura): Sir, I beg to move for leave to introduce a Bill to regulate the right of citizenship of persons belonging to the religious minority communities, who have migrated to the territory of India from the territory of Pakistan, now included in the territory of Bangladesh and matters incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate the right of citizenship of persons belonging to the religious minority communities, who have migrated to the territory of India from the territory of Pakistan, now included in the territory of Bangladesh and matters incidental thereto."

*The motion was adopted.*

SHRI R. P. YADAV: I introduce the Bill.

**MOTOR VEHICLES (AMENDMENT)  
BILL\***

*(Amendment of Section 95, etc.)*

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1939.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Motor Vehicles Act, 1939."

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

**NEWSPAPERS (PRICE AND PAGE)  
BILL\***

SHRI V. N. GADGIL (Pune): Sir, I beg to move for leave to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may

have fuller opportunities of freedom of expression.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression."

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

**DISPLACED PERSONS (DEBTS  
ADJUSTMENT) (AMENDMENT)  
BILL\***

*(Amendment of Section 31)*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the Displaced Persons (Debts Adjustment) Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Displaced Persons (Debts Adjustment) Act, 1951."

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

*(Amendment of Eighth Schedule)*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Constitution of India.